

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.10 of 1994

Wednesday this the 5th day of January, 1994

EORAM

The Hon'ble Mr.Justice Chettur Sankaran Nair, Vice Chairman
The Hon'ble Mr.P.V.Venkatakrishnan, Administrative Member

V.V.Jose, Electrical Foreman
Train Lighting Depot, S.Railway,
Trivandrum-23.Applicant

(By Advocate Mr.P.Sivan Pillai(represented)

Vs.

1. The Chief Personnel Officer,
Southern Railway, Madras.3.
2. The Sr.Personnel Officer/M&E
Headquarters, Southern Railway,
Madras.3.
3. The Divl.Personnel Officer,
Southern Railway, Trivandrum-14.
4. The Sr.Divl.Electrical Engineer,
Southern Railway, Trivandrum-14.
5. Regi Varghese, Electrical Chargeman 'A',
Southern Railway, Trichur. Respondents

(By Advocate Mrs.Sumati Dandapani/Preethy Ramakrishnan)
for R.1to4.

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant challenges Annexure.A1 by which
5th respondent was transferred from Trichur to Cochin
Harbour Terminus Railway Station, overlooking his
earlier request for transfer. Applicant submits that
by reason of Annexure.A3 transfers should be effected
on the basis of priority of registration of requests
for transfer. Be that as it may, we find that applicant
has raised his grievances in Annexure.A2 before the
4th respondent. We direct 4th respondent to consider

the representation in the light of the rule/s/orders governing the matter and pass appropriate orders. He will also issue notice to 5th respondent and hear him while taking a decision. The representation should be considered and disposed of within two months from today.

2. With the aforesaid direction, application is disposed of. No costs.

Dated 5th January, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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